

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**APPEAL No. 18 of 2016 &  
IA No. 37 of 2016**

**Dated : 22<sup>nd</sup> March, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Ms. Swati Power Ltd. ...Appellant(s)  
Versus  
Uttrakhand Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Tarun Johri

Counsel for the Respondent(s): Mr. Pradeep Misra  
Mr. Suraj Singh for R.2

Mr. Sarul Jain for R.3

**ORDER**

Admit. Issue notice. Mr. Pradeep Misra takes notice on behalf of Respondent No.2 and Mr. Sarul Jain takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Notice be issued to the other Respondents returnable on 09.05.2016. Dasti in addition is permitted.

List the matter on **09.05.2016**. In the meantime, learned counsel for the respondents may file reply on or before 19.04.2015 after serving copy on the other side. Thereafter rejoinder, if any, may be filed on or before 03.05.2016 after serving copy on the other side.

**(I.J. Kapoor)**  
**Technical Member**  
ts/mk

**(Justice Ranjana P. Desai)**  
**Chairperson**